

Criteria for inviting representatives to National Tripartite Conference on Agricultural Labour

4162. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the names and status of the representatives who attended the national tripartite conference on agricultural labour; and

(b) what was the criteria for inviting the representatives thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). In order to have a wide ranging consultations representative of workers' and employers' organisations, institutions/organisations, and a few individuals, functioning in the field of rural uplift, were invited. Information relating to the names and status of those who attended the Special Conference is given in the list laid on the Table of the House. [Placed in Library. See No. LT-1912/78.]

Names of Representatives in Wage Board for Journalists and Non-Journalists

4163. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR

be pleased to state:

(a) the names and status of the representatives of the employer's and employees in the Wage Board for Journalists and non-Journalists;

(b) how many meeting the said Wage Board held during the last 3 years; and

(c) the details of the discussion held in each meeting, the decisions taken thereto and the action taken to fulfil the decision?

TRE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). A statement is attached.

(c) The report of the Wage Board for Non-journalist employees on interim rates of wages was submitted to Government on the 16th June, 1976 and that of the Wage Board for Journalists Employees on 12th October, 1976. Government notified interim rates of wages on 1st April, 1977.

The wage boards issued questionnaires on the 5th October, 1976 to various organisations, trade unions, news paper establishments etc. Thereafter, the boards held sittings at various places to hear oral submissions of the parties in connection with the main enquiry before the boards.

Statement

Names and Status of the Representatives of Employers and Employees on the Wage Board for Working Journalists and Non-journalists

Wage Board for Working Journalists

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|--|---|-------------------------------|
| (1) Dr. Ram S. Tarneja, General Manager, Times of India, Bombay. | } | Representatives of employers. |
| (2) Shri Narendra Tiwari, Managing Editor, The Nai Dunia, Indore. | | |
| (3) Shri T. R. Ramaswami, President, Indian Federation of Working Journalists, Madras. | } | Representatives of employees |
| (4) Shri S. B. Kolpe, Member, Indian Federation of Working Journalists, Bombay. | | |

Wage Board for Non journalist newspaper employees.

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|---|---|------------------------------|
| (1) Shri Santosh Nath, General Manager, Hindustan Times, New Delhi. | } | Representatives of employees |
| (2) Shri K. S. Deshpande, Manager, Marathwadi Daily, Aurangabad. | | |

- (3) Shri S. Y. Kolhatkar, President, All Indian Newspaper Employees Federation, Bombay. }
 (4) Shri M. K. Ramamurthi, Member of the Central Working Committee of the All India Newspaper Employees Federation, New Delhi. } Representatives of employees.

(b) Number of Sitings Held by the Wage Boards Since its Constitution

| | Chamber Meetings. | Oral Hearings. |
|---|-------------------|----------------|
| (1) Wage Board for Non-journalists. | 14 | 11 |
| (2) Wage Board for Working Journalists. | 5 | 10 |

Bringing hospitals under Industrial Disputes Act

4164. SHRI AMAR SINH & RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether some hospitals in the country are not being covered under the Industrial Disputes Act;

(b) if so, the names of such hospitals and the reasons for the same;

(c) whether Government propose to bring forward a legislation to cover such hospital under Industrial Disputes Act or such other Acts;

(d) if so, the main features of the said proposed legislation; and

(e) whether the proposed legislation will cover private hospitals too as to bring them within the purview of essential services in regard to Industrial Disputes Act and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (e). As per the decision of the Supreme Court in the Bangalore Water Supply and Sewerage Board case, delivered on the 21st February 1971, those hospitals which fulfil the tests laid down in that judgement will come under the purview of the Industrial Disputes Act, 1947. The matter is also separately under examination in the overall context of the Industrial Relations Bill.

Chasnala Officers are Aggrieved

4165. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the attention of Government has been drawn in the news item published in "The Coalfield Times" of Dhanbad (Bihar) dated February 24, 1978 that "Chasnala Officers are Aggrieved"; and

(b) what are the main grievances of the officers, and the steps taken to remove them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) The main grievances of the officers are the following:—

(i) Induction of officers from outside in higher scales of pay affecting adversely the promotion prospects of the company officers;

(ii) Absence of any promotion principal in the Indian Iron and Steel Company;

(iii) Lack of facilities to the Company officers as compared to other public sector undertakings; and

(iv) Problem of security in view of the deteriorating law and order situation;

The position in regard to the above points, ad seriatim, is explained below:—

(i) As a sequel to the accident in the Chasnala Colliery in December, 1975 leading to the grant of long leave to some senior officers and the deterioration in the condition of 14 Seam in Jitpur Colliery,